

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 1228 of 2020**

Chandrashekhar Singh Petitioner
Versus

The State of Jharkhand through the Deputy Commissioner, Jamtara &
Ors. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Rahul Kumar, Advocate
For the Respondents : Mr. Anshuman Kumar, AC to Sr. SC-II

06/13.04.2021 The present writ petition is taken up today through Video conferencing.

At the request of the learned counsel for the petitioner, the remaining defect as pointed out by the office is ignored.

Reference may be made to order dated 24.02.2021 by which four weeks' more time by way of last indulgence was granted to the respondents to file counter affidavit.

However, no such counter affidavit has been filed on behalf of the respondents.

Mr. Anshuman Kumar, AC to Sr. SC-II, prays for some more time to file counter affidavit on behalf of the respondents.

In view of the said prayer, put up this case under the heading "For Admission" on 21.06.2021 to enable the respondents to file counter affidavit, subject to payment of cost of Rs. 3,000/- in favour of the Advocates' Clerks Association Welfare Fund, Jharkhand High Court, Ranchi

Till then, the interim order dated 09.12.2020 shall continue.

(Rajesh Shankar, J.)

Manish